

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

D.A. NO. 2213/93

10  
Hon'ble Justice Chettur Sankaran Nair (J), Chairman  
Hon'ble Shri R.K. AHOOJA, Member (A)

New Delhi, this 30th day of October, 1996

1. Jailal, s/o Shri Nihal,  
C/o Shri Deep Chand,  
r/o C-939 Netaji Nagar  
NEW DELHI. ... Applicant

(by Shri V.P. Sharma, Advocate)

Vs.

1. Union of India, through,  
The Secretary,  
Ministry of Urban Development,  
NEW DELHI.

2. The Chief Engineer,  
C.P.W.D., Nirman Bhawan,  
NEW DELHI.

3. The Executive Engineer (Electrical)  
Air Conditioning, Division No.1  
C.P.W.D., Vidut Bhawan,  
Shankar Market,  
NEW DELHI. ... Respondents

(By Shri B. Lall, Advocate)

ORDER

Chettur Sankaran Nair (J), Chairman

Applicant claims re-engagement on the  
basis that he had worked for Respondents with  
short breaks between 1979 and 1987. This plea

(11)

is contested by Respondents who submit that he had only worked for a few days. They would also submit that Applicant has approached this Tribunal six years after the alleged termination of work. Having regard to the long delay on the part of the Applicant in seeking redressal from this Tribunal, we decline jurisdiction and dismiss the Application. No costs.

Dates, this 30th October 1996.

R.K.Nair  
(R.K. AHOOJA)  
Member (A)

Chettur Sankaran Nair (J)  
Chairman